

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3959  
ANSWERED ON:20.03.2015  
CHILD CARE CENTRES  
Joshi Shri Chandra Prakash

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the total number of child care centres/ institutions registered under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country, State/UTwise;
- (b) the details of financial assistance provided to such centres/institutions during each of the last three years and the current year, State/UT-wise;
- (c) whether the cases of child exploitations, sexual abuse and lack of residential care facility have been brought to the notice of the Government during the said period;
- (d) if so, the details thereof along with the action taken/being taken by the Government against such centres/ institutions State/UT-wise; and
- (e) the steps taken/proposed to be taken by the Government to identify and register all child care institutions in the country?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a): There are 2135 Child Care Institutions (CCIs) including Homes of various types registered under the Juvenile Justice (Care and Protection of Children) Act, 2000 and being supported under the Integrated Child Protection Scheme (ICPS) in the country as on date. The State- UT wise details are given in Annexure I.
- (b): The Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations for setting up, upgradation and maintenance of these CCIs. The details of the year wise grants sanctioned to States/UTs are given in Annexure II.
- (c) to (e): Under the Commission for Protection of Child Rights (CPCR) Act, 2005, the National Commission for Protection of Child Rights is responsible for inquiring into violation of child rights and to recommend initiation of proceedings in such cases. The Commission registered 31 complaints of exploitation and abuse of children in the Homes/Child Care Institutions during the last three years and the current year. The State/UT-wise details of cases registered are given in Annexure-III. Section 34(3) of Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] mandates all Child Care Institutions (CCIs) including homes of various types to be registered under the Act. The provisions of the JJ Act and the rules framed thereunder inter-alia provide for various mechanisms including inspection of CCIs, minimum standards of care etc., to keep a check on the functioning of these institutions especially preventing cases of abuse and exploitation. The Ministry has been requesting the States/UT Governments for strict implementation of the JJ Act, 2000.